

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 103
IB-1782/ND/2019**

IN THE MATTER OF:

M/s. Sameta Metal Pro. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 08.02.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :

For the Respondent/Corporate-debtor :

For the IRP

:Mr. Parnika Jain, Advocate

ORDER

IA/5312/2020

The learned counsel for the IRP has submitted that the reason behind moving this application is there are no assets and liabilities of the corporate debtor and the business is also not running. On 06.11.2020, the CoC has resolved to liquidate the business of the corporate debtor. The minutes of meeting available with us denotes that the resolution has been passed for dissolution of the corporate debtor by the CoC under Section 54 of the Code.

CoC is directed to look into the matter and takes necessary steps as per law and communicate the same with the Tribunal. Post the matter to
09.03.2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**

(Anjula)